

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 3857
TO BE ANSWERED ON 18.12.2024**

SERVICES OF POLICE IN RAILWAYS

3857. SHRI N K PREMACHANDRAN:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government proposes to provide the service of Police in Railways;

(b) if so, the details thereof;

(c) whether the Government gives instructions to the Railways to enhance the strength of Police Force;

(d) if so, the details thereof;

(e) whether the Government proposes to prevent the crimes in the trains by providing more police in Railways;

(f) if so, the details thereof;

(g) whether the Government has examined the requirement of enhancing the strength of Police in Railways in the light of Soumya murder, if so, the details thereof;

(h) whether the Government has received the letter from State Government of Kerala to give sanction to the 200 posts created for Police in Railways;

(i) if so, the details of action taken thereon;

(j) whether the Government proposes to sanction the same; and

(k) if so, the details thereof?

ANSWER

**MINISTER OF RAILWAYS, INFORMATION & BROADCASTING
AND ELECTRONICS & INFORMATION TECHNOLOGY**

(SHRI ASHWINI VAISHNAW)

(a) to (k) Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and, as such, State Governments are responsible for prevention, detection, registration and investigation of crime and maintaining law and order etc. on Railways through their law enforcement agencies viz. Government Railway Police (GRP)/District Police. However, Railway Protection Force (RPF) supplements the efforts of GRP/District Police to provide better protection and security of passenger area and passengers and for matters connected therewith. The 50% of the cost of GRP is borne by Railways.

States are not directed by Union Government to enhance their manpower in GRP. However, it is the State Government which assess the requirement and submit its proposal to Railways for enhancing the manpower in GRP if such requirement arises. Based on requirement, justification, financial implications etc., the proposals are examined by Railways and further decision is taken. In Soumya case, the proposal of State Government has not been found justifiable and accordingly decision has been conveyed to State Government.

However, the following steps are being taken by the Railways in coordination with GRP/Local Police for safety and security of passengers in trains and at stations:-

- 1. On vulnerable and identified routes/sections, trains are escorted by Railway Protection Force in addition to trains escorted by Government Railway Police of different States daily.**
- 2. For immediate assistance passengers can make complaint on Rail Madad Portal directly or through Helpline Number 139 (integrated with Emergency Response Support System(ERSS) No.112).**
- 3. Railways are in regular touch with passengers through various social media platforms viz. twitter, facebook, koo etc. to enhance security of passengers and to address their security concern.**
- 4. Frequent announcements are made through Public Address System to educate passengers to take precautions against theft, snatching, drugging etc.**
- 5. Under 'Meri Saheli' initiative, focused attention has been provided for safety and security of lady passengers travelling alone by long distance trains for their entire journey i.e. from originating station to destination station.**
- 6. Zonal railways have been instructed for deployment of proper combined strength of male & female RPF/RPSF personnel in train escort parties, to the extent possible.**
- 7. State Level Security Committee of Railways (SLSCR) have been constituted for all State/Union Territories under the Chairmanship of respective Director General of Police/Commissioner of States/Union Territories for regular monitoring and review of security arrangements of the Railways.**